मैं आप के सामने बिलकुल स्पष्ट तौर पर कह देना चाहता हूँ कि आयन्दा जब कभी मैं खड़ा हूँगा तो इस तरह से जितनी भी शाउटिंग्स आदि होगीं उन्हें मैं रेकार्ड पर नहीं रखूंगा। आयन्दा से इस तरह से वगैर मेरी इजाजत के और बार बार मना करने के बावजूद भी जो सदस्य बोलते चले जायेंगे उनकी बातें रेकार्ड पर नहीं आयेंगी ।

श्री शिव नारायण : अध्यक्ष महोदय, आप ने कहा है कि जब मैं खड़ा हूं तो उस मौके पर कोई भी शाउटिंग्स को रेकार्ड पर नहीं लाया जायेगा तो मेरा निवेदन है कि मैं कल उत्तर प्रदेश की असेम्बली में देख कर आया हूँ..... (व्यवधान).....

If you stand, how can we get up and say anything ? You are the guardian of this House, and you must permit us to have our say.

अध्यक्ष महोदय : इसका मतलब यह हुआ कि जब भी माननीय सदस्यों की मर्जी हो बगैर मेरे बुलाये वह बोलना और चिल्लाना शुरू कर दें और मैं उसे बन्द न करूं तो यह मैं कैसे चलने दे सकता हूँ ?

मुझे इस बात की बड़ी फिक्र है कि यहां इतने सारे देवता और देवियां हैं लेकिन सब अपना देवीपन और देवतापन भूल कर एक जैसे हो रहे हैं। क्या किया जाये मुझे कुछ समझ में नहीं आता है.....(व्यवधान).....

श्रीमती तारकेश्वरी सिन्हा : अजी वह देवी आज महादेवी बनी हुई हैं और उन्होंने सारे भारत को करप्ट करके रख दिया है...

SHRI BAKAR ALI MIRZA (Secundrabad): Last time the hon. Minister of Parliamentary Affiars gave an assurance that he would consult the Prime Minister and fix some time for a disussion on Telengana. I would like to know what has happened to that discussion.

श्री मधु लिमये : अध्यक्ष महोदय, मैं आप से एक जानकारी चाहता हूं अभी जब आप कागजात रखने के लिए अनुमति दे रहे हैं तो अभी कुछ दिन हुए जब पाटिल साहब ने अपने पर्सनल ऐक्सप्लेनेशन के दौरान यहां पर हमारे लिए कुछ कहा था और उस के बारे में हम ने आप को लिख कर दिया हुआ है तो क्या मैं आप से जान सकता हूं कि वह हमारा जो सदन की मानहानि का प्रस्ताव था और जिसके लिए आपने कहा है कि वह विचाराधीन है वह क्या कल आयेगा ?

अध्यक्ष महोदय : नही ।

श्री मधु लिमये : दूसरा मेरा निवेदन है कि परेल में जो रेल दुर्घटना हुई है उसके बारे में क्या आप ध्यानाकर्षण प्रस्ताव लेने वाले हैं ? नये रेल मंत्री के समय में हुई यह पहली रेल दुर्घटना बड़ी भयंकर है ;

SHRI MANUBHAI PATEL : It is clear that such things will not be put into the record henceforth. Bnt I hope that today it is on record.

12.59 hrs

PAPERS LAID ON THE TABLE

FOURTH FIVE YEAR PLAN—REVISED OUTLAY, 1969-70

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P.C. SETHI) On Behalf of the Prime Minister, I beg to lay on the Table a a copy of the Fourth Five Year Plan-Revised ontlay 1969-74 together with a statement thereon. [*Placed in Library. See* No. LT 2932/70.]

PROCLAMATION IN RELATION TO WEST BENGAL

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : I beg to lay on the Table—

(1) A copy of the Proclamation dated the 19th March, 1970 issued by the

[Shri Y. B. Chaman]

President under article 356 of the Constitution in relation to the State of West Bengal published in Notification No. G. S. R. 490 in Gazette of India dated the 19th March, 1970, under article 356 (3) of the Constitution.

(2) A copy of the Order dated the 19th March, 1670, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G. S. R. 491 in Gazettte of India dated the 19th March, 1970.

(3) A copy of the Report of the Governor of West Bengal dated the 19th March, 1970 to the President. [*Placed in Library. See* No. LT—2933/70]

ANNUAL REPORT OF I.I.T KHARAGPUR

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : On behalf of DR. V.K.R.V. RAO, I beg to lay on the Table a copy of the Annual Report of the Indian Institute of Technology, Kharagpur, for the year 1968-69. [*Placed in Library. See* No. LT—2934/70]

13.00 hrs.

ANNUAL REPORT ETC. OF BOKARO STEEL LTD.

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act 1956 :—

(1) Review by the Government on the working of the Bokaro Steel Limited, for the year 1968-69.

(2) Annual Report of the Bokaro Steel Limited, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See* No. LT—2935/70]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : On behalf of Shri Annasahib Shinde, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

(1) The Sugar (Price Determination) Amendment Order, 1970 published in Notification No. G S.R. 317 in Gazette of India dated the 28th February, 1970.

(2) G.S.R. 388 published in Gazette of India dated the 1st March, 1970 making certain amendment to Notification No. G.S.R. 1835 dated the 29th July, 1969.

(3) The Sugar (Price Determination) Second Amendment Order, 1970, published in Notification No. G.S.R. 389 in Gazette of India dated the 1st March, 1970.

(4) G.S.R. 390 published in Gazette of India dated the 1st March, 1970 making certain amendment to Notification No. G S.R. 999 dated the 18th April, 1969. [*Placed in Library. See* No. LT—2936/70]

ATDIT REPORT ETC. OF ESIC

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S.C. JAMIR) : I beg to lay on the Table a copy of the Audited Accounts together with the Audit Report thereon of the Employess' State Insurance Corporation for